

**DIVISION BENCH**

**ITEM NO.113**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP No.25/ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 4<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>SURENDRA KUMAR TUTEJA V/S ROC, KANPUR &amp; ANR.</b>
<b>UNDER SECTION</b>	<b>252 (3) OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

- Sh. Vipin Kumar Kushwaha, Adv. *: For the Petitioner*
- Sh. Krishna Dev Vyas, Adv. *: For the ROC*
- Sh. Ankur Srivastava, Proxy for *: For the I.T. Deptt.*  
Sh. Gaurav Mahajan, Sr. S.C.

**ORDER**

Ld. Counsels representing the parties are present physically.

- 1. The reports on behalf of the ROC as well as the Income Tax Department have been filed, to which the rejoinder has also been filed.**
- 2. Ld. Proxy Counsel, Sh. Ankur Srivastava seeks a short accommodation on the ground that the Ld. Sr. Standing Counsel, Sh. Gaurav Mahajan representing the Income Tax Department is not available today.**
- 3. In view of the request made, let the matter be adjourned for further hearing on 18<sup>th</sup> July, 2024.**

***-Sd-***

**(Ashish Verma)  
Member (Technical)**

***-Sd-***

**(Praveen Gupta)  
Member (Judicial)**

**4<sup>th</sup> July, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*